

SIXTY-FOURTH REPORT OF THE
PUBLIC ACCOUNTS COMMITTEE
(1966-67)

COL. B. H. ZAIDI (Uttar Pradesh): Madam, I beg to lay on the Table a copy of the Sixty-fourth Report of the Public Accounts Committee (1966-67) on para. 116 of the Audit Report (Civil), 1966, relating to the Department of Supply and Technical Development regarding purchase of defective tyres.

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STATEMENT RE. ACTION TAKEN
ON POINTS RAISED BY HON.
MEMBERS DURING DISCUSSIONS
ON THE RAILWAY BUDGET NOT
COVERED IN THE REPLY

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (DR. RAM SUBHAG SINGH): Madam, while replying to the Railway Budget (1966-67) discussions earlier this year, I had said that, in accordance with the practice followed by us in the recent past I would arrange to place in the Library of Parliament statements of action taken on points raised by hon. Members on the floor of this House during the discussions on the Railway Budget which were not covered by me or my colleagues while replying to these discussions.

A careful scrutiny of such points was accordingly undertaken by the Railway Board in consultation, where necessary, with the railway administrations. I have now arranged for three copies of a consolidated set of statements of action taken in respect of these points to be placed in the Library of Parliament for perusal of hon. Members interested. I may add that the many constructive suggestions made by hon. Members have been most useful to the railway administrations, and even general observations where no specific reply is called for, have been taken note of and are being kept in view by the authorities concerned.

SHRI BHUPESH GUPTA (West Bengal): Madam, on a point of order. There are two things. Firstly, the Railway Minister is stating a lie. Secondly, we demanded his resignation. What about that?

THE DEPUTY CHAIRMAN: I do not think you can make charges of telling lies. That is not correct. That is not parliamentary. There is no point of order.

SHRI ARJUN ARORA (Uttar Pradesh): Madam, is it not unparliamentary to say that he is saying lies? If it is unparliamentary, it should be expunged.

THE DEPUTY CHAIRMAN: That is all right.

SHRI BHUPESH GUPTA: He is accusing all the time the opposition of these accidents and other things. I say this is a lie.

THE DEPUTY CHAIRMAN: He says the statement will be placed there. First go and see what is in it.

SHRI BHUPESH GUPTA: What about his resignation?

THE DEPUTY CHAIRMAN: Next item. Dr. Guha.

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EXTENSION OF TIME FOR PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE INSECTICIDES BILL, 1964

DR. SHRIMATI PHULRENU GUHA (West Bengal): Madam, I beg to move:

“That the time appointed for presentation of the Report of the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings of

[Shrimati Phulrenu Guha.]
vertebrate animals and for matters
connected therewith, be extended
up to the 7th December, 1966."

The question was proposed.

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam, I want to make a submission here.

THE DEPUTY CHAIRMAN: Even here?

SHRI M. P. BHARGAVA: Yes. I personally feel that there is no point in extending the time up to 7th December because the Lok Sabha would have risen and the Bill cannot be considered during the session. Therefore, I will suggest that the time be extended to the first day of the next session.

THE DEPUTY CHAIRMAN: I am putting the question. The question is:

"That the time appointed for presentation of the Report of the Joint Committee of the Houses on the Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals and for matters connected therewith be extended up to the 7th December, 1966."

The motion was adopted.

ENQUIRY RE A CALLING ATTENTION NOTICE

श्री राजनारायण (उत्तर प्रदेश) :
माननीया, मेरा एक प्रश्न है ...

उपसभापति : क्या है ?

श्री राजनारायण : मैंने कल एक ध्यानाकर्षण प्रस्ताव दिया था। मैं उसके सम्बन्ध में जानना चाहता हूँ कि ...

उपसभापति : मैंने वह प्रस्ताव देखा नहीं है। मगर आप क्या कहना चाहते हैं ?

श्री राजनारायण : यहां दिल्ली के 14,000 पुलिस के लोग और उनके परिवार के लोग कल भूख हड़ताल पर गये, उसके बारे में हमारा प्रस्ताव था। उस संबंध में हमने घर-मंत्री से भी बात की थी और उनसे यह रिक्वेस्ट किया था कि पुलिस के प्रतिनिधियों को बुला करके उनसे बातचीत कर ली जाये। माननीया, मुझे बहुत ही आश्चर्य है जब कि हमारे देश के तेरह राज्यों में पुलिस संगठन पहले से ही चल रहे हैं, जैसे मैं जानता हूँ उत्तर प्रदेश में अभी कल के दिन गोरखपुर पुलिस यूनियन का परचा हमारे पास आया, उन्होंने बहुत सी मार्गें लिखीं हुई हैं, तो जब हमारे देश के तेरह राज्यों में पुलिस संगठन पहले से ही चल रहे हैं और दिल्ली की पुलिस के लोग केवल पुलिस यूनियन बनाने की मांग कर रहे हैं और हमने स्वतः श्री चव्हाण साहब से अपील की, रिक्वेस्ट की, कि उनके प्रतिनिधियों को बुलाकर वे सुन लें, क्योंकि उन्होंने भूख हड़ताल पर जाने की नोटिस दी है तो मुझे आश्चर्य लगा कि बहुत ही एक अजनतंत्रीय तरीका अख्तियार करके उन्होंने कहा, मैं उन लोगों से बात करने को तैयार नहीं हूँ। तो ऐसी स्थिति में मैंने कल एक ध्यानाकर्षण का प्रस्ताव पेश किया था। मैं जानना चाहता हूँ उस पर क्या कार्यवाही हुई ?

SHRI BHUPESH GUPTA (West Bengal): I want to remind you. Mr. Hathi in this very House gave an assurance that the matter would be settled. You know . . .

उपसभापति : आपने जो कालिंग एटेंशन नोटिस दिया था वह मंजूर नहीं हुआ है। Even so, I have been just informed that there is a question on this coming up, I think, on Friday and at that time you may raise this question.

SHRI BHUPESH GUPTA: What about the assurance of the hon. Minister?